

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE
APPEAL NO. 145 OF 2025 (WZ)**

IN THE MATTER OF:

Ajit Valjibhai Sorthiya

... Appellant

Versus

State Environment Impact


Assessment Authority (SEIAA), Gujarat & Ors.

... Respondents

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FILED BY:-


**SAURABH RAJPAL, AMOGH BANSAL
COUNSELS OF THE APPELLANT
D-291, 2ND FLOOR, DEFENCE COLONY
NEW DELHI – 110024
MOBILE: 9123436233
EMAIL: ADV.AMOGHBANSAL@GMAIL.COM**

PLACE: NEW DELHI

DATED: 11.03.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE
APPEAL NO. 145 OF 2025 (WZ)

IN THE MATTER OF:

Ajit Valjibhai Sorthiya

... Appellant

Versus

State Environment Impact

Assessment Authority (SEIAA), Gujarat & Ors.

... Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPELLANT

MOST RESPECTFULLY SHOWETH:

1. That the present Appeal has been filed under Section 16(i) of the National Green Tribunal Act, 2010 (hereinafter referred to as the "NGT Act") challenging the Order dated 13.03.2025 (hereinafter referred to as the "Impugned Order") passed by the State Environment Impact Assessment Authority, Gujarat (*hereinafter referred to as the "SEIAA"*). SEIAA vide the said Order, which is a non-speaking order, has rejected the application of the Appellant for re-appraisal of Environmental Clearance (*hereinafter referred to as the "EC"*) for the mining of minor mineral i.e., 'Black Trap' over an area of 4.9 Ha at Opp. Survey/Block No. 383, 367, 375, Mahi River Bed (Govt. Land), Village Amrapur, Savli, Dist. Vadodra, Gujarat.
2. That the Appellant respectfully submits that there exists inconsistency between the geographical coordinates (latitude and longitude) reflected in the approved Mining Plan of the Appellant and those recorded in the District Survey Report (DSR).

A true copy of the letter dated 13.01.2026 sent by the Appellant to Respondent No. 1 showing the discrepancies in the coordinates of Mining Lease of the Appellant as reflected in the approved mining plan and District Survey Report is annexed herewith and marked as ANNEXURE – A1.

3. In view of the aforesaid inconsistencies, the conclusions drawn on the basis of the DSR are erroneous and liable to be disregarded, as they do not accurately correspond with the actual mining lease area of the Appellant.
4. The Appellant further submits that the Respondent No.1 has granted environmental clearances in the adjoining areas and has discriminated the case of the Appellant which clearly smacks the purpose of equity and fair play. From 2015 to 2024, many mining sites, which are currently located in rivers and near roads, have been given EC by Respondent No.1.
5. The Appellant submits that in view of the above-supported documents and clarifications, it is established that the Respondent No.1 has taken a decision based on incorrect and erroneous geographical coordinates. Thus, it is prayed that the impugned order may be quashed and set aside and the case be remitted back to the Respondent No.1 to consider it from the stage of reappraisal of the application for grant of EC. The Appellant submits that this Hon'ble Tribunal in a batch of cases has passed a similar order on 9th December 2025.

A true copy of the Order dated 09.12.2025 passed by this Hon'ble Tribunal in Appeal No. 33 of 2025 (WZ) titled as *M/s Gurukrupa*

Stone Quarry Works Vs. State Environment Impact Assessment Authority (SEIAA), Gujarat & Anr. is annexed herewith and marked as ANNEXURE – A2.


APPELLANT

THROUGH



SAURABH RAJPAL, AMOGH BANSAL
COUNSELS OF THE APPELLANT
D-291, 2ND FLOOR, DEFENCE COLONY
NEW DELHI – 110024
MOBILE: 9123436233
EMAIL: ADV.AMOGHBANSAL@GMAIL.COM

PLACE: NEW DELHI
DATED: 11.03.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE
APPEAL NO. 145 OF 2025 (WZ)

IN THE MATTER OF:

Ajit Valjibhai Sorthiya

... Appellant

Versus

State Environment Impact

Assessment Authority (SEIAA), Gujarat & Ors.

... Respondents

AFFIDAVIT

I, Ajit Valjibhai Sorathia, S/o Sh. Valjibhai Sorathia about 65 years old, presently residing at B302, Bhadrlok Apartments, Near Tube Company, Old Padra Road, Vadodra, Gujarat 390020, do hereby solemnly affirm and declare as under:

1. I am the Appellant and am fully conversant with the records, facts and circumstances of the present matter and competent to swear the present Affidavit.
2. I say that the accompanying additional affidavit has been drafted under my instructions, facts stated therein are true to my knowledge and record and the legal pleas contained therein are based on information received which I believe to be correct.

[Signature]
DEPONENT

VERIFICATION:

Solemnly affirmed at Delhi on this 11th day of April, 2026 that the contents of the above affidavit are true and correct to my knowledge and the records duly maintained; no part of it is false and nothing material has been concealed therefrom.

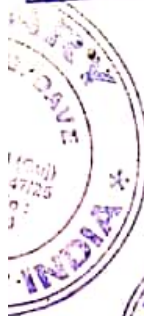
[Signature]
DEPONENT

Solemnly Affirmed / Declared
Sworn Before Me By.. *Sa. Xa. Thia* A.V

[Signature] 11/04/2026
PINKAL D. DAVE
NOTARY (GOVT. OF INDIA)



Reg. No. -	457
Date: -	11/04/2026





AJIT VALJI SORATHIA⁶ 1055

19,NARAYAN COMPLEX OPP MENTAL HOSPITAL KARELBAUG VADODARA GUJARAT
PIN-390018 E-mail-ajitsorathia1959@gmail.com M-9724343781,9724343783

Date-13-01-2026

To,
Chairman
State Environment Impact Assessment Authority
Gujarat Pollution Control Board
Paryavaran Bhavan Sector 10-A
Gandhinagar-382010 Gujarat

Subject:-Co-ordinates Submission in NGT West Zone Appeal No-145/2025

Respected Sir,

In Connection to above subject herewith submitting Co-ordinates as per Approved Mining Plan & DSR are mismatching kindly check the same for your reference.

Co-ordinates as per Mining Plan

PILLAR	LATITUDE	LONGITUDE
1	22 38'13.34"N	73 13'57.89"E
2	22 38'15.72"N	73 13'55.58"E
3	22 38'28.46"N	73 14'06.17"E
4	22 38'26.27"N	73 14'08.73"E

Co-ordinates as per District Survey Report

PILLAR	LATITUDE	LONGITUDE
1	22 38'22.9077"N	73 13'57.5529"E
2	22 38'34.1930"N	73 13'07.7993"E
3	22 38'33.6185"N	73 14'10.4075"E
4	22 38'20.3230"N	73 14'00.1525"E

Please find the Attached PDF of Mining Plan & DSR for your Reference

Yours Faithfully
Ajit Valji Sorathia

NGT PUNE APPEAL 145/2025 AJIT VALJI SORATHIA

1 message

AJIT SORATHIA <ajitsorathia1959@gmail.com>

Sat, 17 Jan 2026 at 09:06

To: msseiaagj2024@gmail.com

Respected sir,





Please find attached file Difference in coordinates of Approved mining Plan and DSR kindly review for your Knowledge.

Yours faithfully

AJIT SORATHIA

M-9724343781

4 attachments

-  **1000199199.jpg**
176 KB
-  **1000199203.jpg**
93 KB
-  **AVS COORDINATES.pdf**
60 KB
-  **DSR Vadodara Minor Mineral Other than Sand & Gravel.pdf**
9.8 MB

**TRUE COPY**

ANNEXURE A-2

Item No.3.1+

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

APPEAL NO.33 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.34 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.35 OF 2025 (WZ)
I.A. NO.227 OF 2025 (WZ AND I.A.NO.849 OF 2025**

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.36 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.37 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.38 OF 2025 (WZ)

M/S Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.39 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.40 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND**APPEAL NO.41 OF 2025 (WZ)**

M/s. SRG Stone LLP
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND**APPEAL NO.42 OF 2025 (WZ)**

Rajnikant Bhikabhai Desai
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND**APPEAL NO.43 OF 2025 (WZ)**

Mr. Hasmukhlal M. Shah
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND**APPEAL NO.45 OF 2025 (WZ)**

M/s. Prabhat Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.46 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.47 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.48 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.49 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.67 OF 2025 (WZ)

M/s. Umiya Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.68 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.69 OF 2025 (WZ)

M/s. Shree Ram Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.70 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.72 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.73 OF 2025 (WZ)

Mr. Devanandbhai Ramabhai Kandoriya
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.74 OF 2025 (WZ)

M/s. Simandhar Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.75 OF 2025 (WZ)

M/s. Krishna Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.77 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.78 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.83 OF 2025 (WZ)

M/s. Shiva Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.84 OF 2025 (WZ)

M/s. Ekta Metals
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.85 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.86 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.87 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.88 OF 2025 (WZ)

M/s. Shreyas Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.89 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND**APPEAL NO.90 OF 2025 (WZ)**

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND**APPEAL NO.92 OF 2025 (WZ)**

Raijibhai Laxmanbhai Parmar

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND**APPEAL NO.93 OF 2025 (WZ)**

Mr. Vikrambhai B. Parmar & Mr. Jitendrasinh B. Jadeja

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.94 OF 2025 (WZ)

Mr. Parsotamdas Devsibhai Patel

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND**APPEAL NO. 95 OF 2025 (WZ)**

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal No. 96 OF 2025 (WZ)**

Vishnubhai Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal No. 97 OF 2025 (WZ)**

Thakor Gopalbhai Kalubhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL No. 98 OF 2025 (WZ)**

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.99 OF 2025 (WZ)

Jigarbhai Avinash Brahmbhat

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.100 OF 2025 (WZ)

Patel Subhaschandra Ji Jeshingbhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.101 OF 2025 (WZ)

Sainath Stone Quarry

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.102 OF 2025 (WZ)

Vinodbhai Gordhanbhai Hirpara

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL NO.103 OF 2025 (WZ)**

Jay Jalaram Stone Quarry

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL NO.116/2025 (WZ)**

M/s Arbuda Quarry Works

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.120 OF 2025 (WZ)**

Himanshu Ramniklal Shah

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL NO.121 OF 2025 (WZ)**

Himanshu Ramniklal Shah

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL NO.122 OF 2025 (WZ)**

Rajnikant Gordhanbhai Chaniyara

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL NO.155 OF 2025 (WZ)
I.A. NO.202 OF 2025 (WZ) &
I.A. NO.203 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.156 OF 2025 (WZ)
I.A. NO.200 OF 2025 (WZ) &
I.A. NO.201 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.157 OF 2025 (WZ)
I.A. NO.198 OF 2025 (WZ) &
I.A. NO.199 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

APPEAL NO.124 OF 2025 (WZ)

Jay Antibhai Mohanbhai Mevada

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

**Appeal NO.152 OF 2025 (WZ)
I.A. NO.197 OF 2025 (WZ)**

Prajapati Maneklal Bhikabhai

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

**Appeal NO.153 OF 2025 (WZ)
I.A. NO.212 OF 2025 (WZ)**

Devjibhai Galbabbhai Korot

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

Date of hearing : 09.12.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Appellants : Mr. Saurabh Kulkarni, Advocate along with Mr. Adwait Gokhale, Advocate

Respondents : Mr. Maulik Nanavati, Advocate for R-1/SEIAA in all Appeals
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC in all Appeals

ORDER

1. In compliance with our previous order dated 01.12.2025, Mr. Maulik Nanavati, learned counsel, representing respondent No.1 – SEIAA, states that they have filed a report in the form of an affidavit dated 08.12.2025, stating that re-appraisal was done on the basis of information and documents submitted by the appellants in all these appeals. During the time of appraisal, the new documents, contentions or submissions and record generated after the decision, were found to be out of scope of consideration of SEAC and SEIAA. The appellants have shown errors in geographical positioning (latitude and longitude) of their mining area and demonstrated that there is variation in the correct geographical coordinates of their leased area within which they are conducting mining and the geographical coordinates given in District Survey Report (DSR) while describing their lease area. The appellants have placed visual images of defined areas being markedly different when plotted on terrestrial maps/cadastral maps by feeding the geographical coordinates as stated in the mining plan. On the strength of pictorial material, the appellants have contended that the application of proximity criteria by the regulatory authority, even if the distance parameter of 200/100 meters is accepted as applicable and reasonable, would return erroneous results because of the mismatch in the geographical positioning or the location of their mining area. Therefore, a suggestion is given that suitable directions may be issued to District Geologist to again visit the mining area of the appellants and earmark the exact location of the mining area. The District Geologist may make suitable corrections, if so required, in the locational description of the mining areas. Post completion of this exercise by the District Geologist, the regulatory

authority i.e. SEIAA and SEAC shall re-appraise the environmental clearances granted to the appellants by the District Environment Impact Assessment Authority (DEIAA).

2. It is further mentioned in the report of SEIAA that since it does not have the authority in law to review and revise its own decision, this Tribunal may pass appropriate order directing the appellants to submit fresh application via PARIVESH and direct for physical inspection of the mining sites by the District Geologist and require the regulatory authority i.e..SEIAA to appraise afresh the application of environmental clearance on the basis of factual material as may be collected by the District Geologist.

3. A copy of this report/affidavit has been served on the learned counsel for the appellants, who does not want to file any rejoinder to this affidavit.

4. After having gone through the aforesaid affidavit/report of respondent No.1 – SEIAA, we proceeded to hear this matter finally today only.

5. The appellants in all these appeals (56 in number, stated above), seek quashing of the order dated 01.01.2025 passed by respondent No.1 – SEIAA, whereby they have rejected the Environmental Clearances granted to them by DEIAA for mining, on the ground that the lease area was situated in the riverbed of various rivers and road, which were not found in compliance with the distance criteria prescribed by this Tribunal (Principal Bench) in the order dated 30.09.2020 passed in Original Application No.85 of 2019.

6. We have considered these matters at length vide our earlier orders dated 08.04.2025, 02.05.2025, 13.06.2025, 28.07.2025, 12.09.2025, 06.11.2025 and 01.12.2025 and in continuation of these orders, we are passing this order.

7. After considering our earlier aforesaid orders and the report/affidavit dated 08.12.2025 submitted by respondent No.1 – SEIAA, referred to above,

we have arrived on a conclusion that the impugned orders need to be set aside, because of the discrepancy having been found in the geographical location of the leased area, because geographical coordinates in the mining plan of DSR of these areas are found to be different. Therefore, distance criteria would certainly be affected due to locational discrepancy. No appropriate assessment is possible to be done by the SEIAA of these Environmental Clearances granted by the DEIAA to the appellants unless this discrepancy is removed.

8. Therefore, in the result, we allow all these appeals (56 in number) and set aside the impugned orders passed by respondent No.1 – SEIAA, with a direction to respondent No.1 – SEIAA that fresh consideration shall be made by the SEIAA after ensuring that the discrepancy in the geographical locations of the leased area of the appellants i.e. the geographical coordinates (latitude and longitude coordinates) in the mining area of the appellants is cured by the Authority concerned. After such exercise is done, a fresh order shall be passed by respondent No.1 – SEIAA on the Environmental Clearances granted by DEIAA to all these appellants and for that, if any application is required to be moved by the appellants before the respondent No.1 – SEIAA via PARIVESH, they may move the same.

9. With above directions, all these appeals (56 in number) are allowed and disposed of.

10. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

December 09, 2025
APPEAL NO.33 OF 2025 + Ors. (WZ)
npj



TRUE COPY

Advance Service Additional Affidavit In OA No. 145 of 2025 (WZ) and OA No. 146 of 2025 (WZ)

1 message

Saurabh <saurabhrajpal.sc.aor@gmail.com>
To: office@bhattandco.in, msseiaagj2024@gmail.com

Mon, Apr 13, 2026 at 10:15 AM

Sir/Madam,

Please find the copy of the Additional Affidavit attached below, filed in the above subject matter on behalf of the appellant as advance proof of service.

Thanking you.

Yours sincerely,

Saurabh Rajpal
Counsel for Appellant